

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) No. 275 of 2017**

**&**

**I.A. No. 3016 of 2019**

**In the matter of:**

**Mcdonald's India Pvt. Ltd. & Ors.**

**....Appellants**

**Vs.**

**Vikram Bakshi & Anr.**

**....Respondents**

**Present**

**For Appellants: Ms. Niti Dixit, Mr. Abhishek Tewari, Ms. Raunaq B. Mathur and Ms. Zahra Aziz, for A-1 to A-3.  
Mr. Vivek Kumar, Advocate.**

**For Respondents: Mr. Gauhar Mirza, Mr. Tejas Karia, Mr. Nishant Doshi, and Mr. Prakhar Deep, for R-1 & R-2.  
Mr. Nitesh Srivastava, for R-1 & R-10.  
Mr. Rahul Kukreja, for R-7.  
Mr. Rishi Sood, for R-9.  
Mr. Mrityunjai Singh, (impleadment for Vikas Singh, Sr. Advocate & payment of outstanding arrears).  
Mr. Rohit Sharma, Intervention for HUDCO.  
Mr. Tushar Mehta, Solicitor General of India.  
Mr. Deepak Khosla, (Intervenor for RP Khosla).  
Mr. Rounak Nayak, for HUDCO.**

**With**

**Company Appeal (AT) No. 280 of 2017**

**In the matter of:**

**Vikram Bakshi & Ors.**

**....Appellants**

**Vs.**

**Connaught Plaza Restaurants  
Pvt. Ltd. & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. Gauhar Mirza, Mr. Tejas Karia and Mr. Nishant Doshi, for A-1 & A-2.**

**Mr. Prakhar Deep, for Appellant.**

**For Respondents: Ms. Niti Dixit, Mr. Abhishek Tewari, Ms. Raunaq B. Mathur and Ms. Zahra Aziz, for R-2 to R-4.**

**ORDER**  
**(Virtual Mode)**

**10.02.2021:** From the perusal of Order dated 08.01.2021, it transpires that as request made on behalf of Mr. Rohit Sharma appearing for Intervenor-HUDCO, the matter was adjourned for 10.02.2021 i.e. today.

Today when the case was called out the Learned Counsel for the HUDCO submitted that in this case Learned Solicitor General of India is leading the arguments on behalf of HUDCO for fresh date be given.

Prayer allowed.

Learned Sh. Deepak Khosla advocate submitted that he has filed an Interlocutory Application, which is numbered as 2512 of 2019 on 09.08.2019 vide Diary No. 13747.

Learned Sh. Deepak Khosla is directed to serve a hard copy of this Interlocutory Application 2512 of 2019 to all the three Appellants and nine Respondents within two weeks.

Learned Counsel for the Respondents have filed Interlocutory Application No. 2512 of 2019. Reply to Interlocutory Application No. 2512 of 2019, if any, may be filed within two weeks.

List this case alongwith Interlocutory Application No. 2512 of 2019 on  
**18<sup>th</sup> March, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

*ha/nn*